

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 472 of 2015 in DFR No. 2564 of 2015**

**Dated: 4 January 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**M/s. Rameshwaram Steel & Power Pvt. Ltd. .... Appellant (s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Anshu Mahajan  
Counsel for the Respondent(s) : Mr. C.K. Rai &  
Mr. Paramhans for R-1  
Mr. Girish Gupta for R-2

**ORDER**

Affidavit of personal service upon the respondents has been filed by the appellant. According to the learned counsel for the appellant, both the respondents have been served and they have been given intimation of the date.

I.A. No. 472 of 2015 has been moved on behalf of the applicant/appellant for condonation of delay of 42 days in filing the Appeal. Learned counsel appearing for the respondent no.1 submits that there is delay of only 42 days in filing the Appeal and he does not object to the allowing of the said delay condonation application.

In view of the facts mentioned in the said I.A and the fact that the said application for condonation of delay of 42 days is not opposed by the learned counsel for the respondent no.1, we find sufficient reasons to condone the delay of 42 days in filing the Appeal. Accordingly, we allow I.A. No. 472 of 2015 and hereby condone the delay of 42

days in filing the Appeal. I.A. No. 472 of 2015 is disposed of. Registry is directed to number the Appeal.

There is another I.A. No. 05 of 2016 moved on behalf of the applicant/appellant seeking therein interim relief. At this stage, we do not find any sufficient reasons to restrain the State Commission from passing any orders particularly when the respondents are yet to file their reply/counter affidavit.

Let reply by the respondents be filed within two weeks from today and rejoinder, if any, may be filed by the appellant within a week thereafter.

List the Appeal for hearing on **17<sup>th</sup> February, 2016.**

**(T. Munikrishnaiah)**  
**Technical Member**

ss/rkt

**(Justice Surendra Kumar)**  
**Judicial Member**